

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 107
(IB)-694(PB)/2018

IN THE MATTER OF:

L & T Finance Ltd	...	Applicant/Petitioner
Vs		
Zillion Infraprojects Pvt. Ltd	...	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, CIRP.

Order delivered on 10.11.2020

Coram:

SHRI B.S.V. PRAKASH,
HON'BLE ACTG. PRESIDENT

SHRI HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENTS:


For the Applicant : Mr. Vinod Chaurasia, Adv.
Mr. Manisha Chaudhary & Mansumyer Singh, Adv.
Mr. Rajiv Bajaj, Adv.
Ms. Deepa Kulkarni, Adv.

For the Respondent : Mr. Harish Taneja, RP
Ms. Nikshubha Sethi, Adv. For the Resolution
Professional
Mr. Prashant Tripathi, Ms. Sampanna Pani for R-16

ORDER

List this matter on 10.12.2020.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

Deepak Kumar
10.11.2020